

an>

Title: Ruling regarding notices of Adjournment Motion.

HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion from Sarvashri Dushyant Chautala, Rajesh Ranjan, Mallikarjun Kharge, Jyotiraditya M. Scindia, K. C. Venugopal, Bhagwant Mann, Jitendra Choudhary and Santokh Singh Chaudhary on different issues.

The matters raised by Sarvashri Mallikarjun Kharge, Jyotiraditya M. Scindia and K. C. Venugopal do not relate to a definite matter.

The other matters, though important, do not warrant interruption of Business of the day. The matters can be raised through other opportunities.

I have, therefore, disallowed all the notices of Adjournment Motion.

...(Interruptions)

HON. SPEAKER: Shri Kharge, I have disallowed your notice of Adjournment Motion, but still I shall call you in the 'Zero Hour', that is, after papers are laid.

...(Interruptions)

HON. SPEAKER: I will call you, but I cannot allow your Adjournment Motion.

...(Interruptions)